

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1396(KB)2019
IA(I.B.C)/417(KB)2024, IA(I.B.C)/372(KB)2023,
IA(I.B.C)/191(KB)2022, IA(I.B.C)/425(KB)2022,
IA(I.B.C)/685(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH APRIL 2024

IN THE MATTER OF	VINOD DISTRIBUTORS PRIVATE LIMITED VS DULICHAND AUTO SALES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Jay Narayan Gupta, CA] Liquidator-in-person
Mr. Aritra Basu, Adv.] For the Suspended Board of Directors
Mr. Dipanjan Dey, Adv.]
Mr. Aniket Ojha, Adv.]
Mr. Rishav Banerjee, Adv.] For the Statutory Auditors
Ms. Saptarshi Mandal, Adv.]
Mr. Sayak Ranjan Ganguly, Adv.] For Respondent No.2 in IA(I.B.C)/425(KB)2022
Ms. Srijani Ghosh, Adv.] (HDB Financial Services Ltd.)
Ms. Indrani Majumdar, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/417(KB)2024**
 - a. Ld. Counsel for the Statutory Directors prays for and is granted 14 days to file reply affidavit.
3. **IA(I.B.C)/372(KB)2023**
 - a. Learned Counsel Mr. Rishav Banerjee appearing on behalf of the Respondent No.7 in IA(I.B.C)/425(KB)2022 and on behalf of the Respondent No.10 in IA(I.B.C)/372(KB)2023 brings to our notice the General Diary bearing

No.1564 lodged on 19.04.2022 with Haridevpur Police Station by way of a letter dated 19.04.2022 along with the email dated 20.03.2024 which records that while shifting of files containing documents relating to various audit and assurance works carried out by C. K. Prusty & Associates, Chartered Accountants for the purpose of storage from their registered office at Netaji Subhas Villa, Flat 3C, 3rd Floor, 18, Karunamoyee Ghat Road, Kolkata – 700082, P.O. Haridevpur, P.S. Haridevpur to 207/B, Kalighat Road, 2nd floor, P.O. & P.S. Kalighat, Kolkata – 700026, West Bengal noticed that certain files have gone missing and not traceable. The said letter dated 19.04.2022 is taken on record along with the email dated **20.03.2024** addressed to the Liquidator.

4. IA(I.B.C)/425(KB)2022

- a. In view of our order passed on 10.10.2022 deleting the Respondent No.7 from the array of parties which is not challenged, we find that no response is required from the said respondent and **Respondent No.7** may be discharged from the **IA(I.B.C)/425(KB)2022**.
- b. On the basis of the available papers, the Liquidator is directed to complete the entire liquidation process within a further period of three months failing which an appropriate order would be passed.

5. List this matter for all I.As on 13.06.2024.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)